PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

AHLCON PARENTERALS (INDIA) LIMITED

Reg. Off.: 4, Community Centre, Saket, New Delhi-110017, India
Telefax No. 91-11-26852036

Open offer for acquisition of 1,872,039 equity shares of Ahlcon Parenterals (India) Limited (the "Target Company") from the shareholders of the Target Company by B Braun Singapore PTE. Limited (the "Acquirer") along with B Braun Melsungen AG as the person acting in concert with the Acquirer ("PAC").

This Public Announcement ("**PA**") is being issued by Deutsche Equities India Private Limited (the "**Manager to the Offer**") for and on behalf of the Acquirer and the PAC to the shareholders of the Target Company pursuant to and in compliance with, among others, regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (the "**SEBI (SAST) Regulations, 2011**").

1. Offer details

1.1. **Offer size**: The Acquirer and the PAC hereby make this open offer ("**Offer**") to the shareholders of the Target Company to acquire upto 1,872,039 equity shares of face value of Rs. 10 (Rupees ten only) each of the Target Company ("**Equity Shares**") constituting not more than 26% of the voting share capital of the Target Company ("**Offer Size**"), subject to the terms and conditions mentioned in this PA, the detailed public statement that will be published ("**Detailed Public Statement**") and the letter of offer that will be sent to the shareholders of the Target Company in accordance with the SEBI (SAST) Regulations, 2011. Save and except for the PAC, no other person is acting in concert with the Acquirer for the purpose of this Offer. The Equity Shares being validly tendered and accepted in the Offer shall be purchased by the Acquirer alone and the PAC will not acquire any Equity Shares.

1.2. **Offer price/consideration**: The offer price of Rs. 460/- (Rupees four hundred sixty only) per fully paid up Equity Share is calculated in accordance with regulation 8(2) of the SEBI (SAST) Regulations, 2011 ("**Offer Price**").

1.3. **Mode of payment**: The Offer Price is payable in cash in accordance with regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.

1.4. **Type of Offer**: This Offer is a mandatory offer in compliance with regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011, as detailed herein below.

2. Transaction which has triggered the Offer obligations (underlying transaction)

Details of underlying transaction						
Type of transaction(direct / indirect)	**Mode of transaction (agreement/ allotment/market purchase)**	**Shares / voting rights acquired/ proposed to be acquired**		**Total consideration for shares / voting rights acquired (Rs.)**	**Mode of payment (cash/ securities)**	**Regulation which has triggered**
		Number	**% vis a vis total equity/ voting capital**			
Direct	Share Purchase Agreement dated March 21, 2012 ("**SPA**") between the Acquirer and the Sellers (*persons listed below in point 4*) to acquire (a) such number of Equity Shares from the Sellers (*persons listed below in point 4*) which, taken together with the Equity Shares to be purchased by the Acquirer from the shareholders of the Target Company under the Offer, aggregates to 75% of the voting share capital of the Target Company, or (b) all the Equity Shares held by the Sellers in case the number of Equity Shares tendered by the shareholders of the Target Company in the Offer are less than or equal to 291,907.	The acquisition is proposed to be in the range of 3,528,073 Equity Shares to 5,108,205 Equity Shares of the voting share capital of the Target Company. The size of acquisition will depend on the terms and conditions of the SPA.	The acquisition is proposed to be in the range of 49.0% to 70.946%.	Depending on the acquisition size the consideration will range from Rs. 1,622,913,580 to Rs. 2,349,774,300.	Cash	Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

3. <u>Acquirer / PAC</u>

Details	Acquirer	PAC	Total
Name of Acquirer(s)/ PAC(s)	B Braun Singapore PTE. Limited	B Braun Melsungen AG	Two
Address	600 North Bridge Road #15-05 Park View Square Singapore 188778	Carl-Braun-Strasse 1 34212 Melsungen Germany	Not applicable
Name(s) of persons in control/promoters of acquirers/ PACs where Acquirers/PACs are Companies	B Braun Melsungen AG through its wholly owned subsidiary B Braun Medical Industries Sdn. Bhd. owns 100% of the voting share capital of the Acquirer	B Braun Holding GmbH & Co. KG holds 94% of the voting share capital of B Braun Melsungen AG and the remaining 6% of the voting share capital of B Braun Melsungen AG is held by B. Braun Bet. GbR.	Not applicable
Name of the Group, if any, to which the Acquirer/PAC belongs to	B Braun Group	B Braun Group	Not applicable
Pre-transaction shareholding • Number • % of total share capital	Zero shares	Zero shares	Zero shares
Proposed shareholding after the acquisition of shares which triggered the Offer	May range between 49.0% to 70.946% of the voting share capital of Target Company	Nil	May range between 49.0% to 70.946% of the voting share capital of Target Company
Any other interest in the Target Company	Nil	Nil	Nil

4. Details of selling shareholders

Name of the Sellers	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the Sellers					
		Pre-transaction		Post-transaction			
		Number	%	Number of shares assuming 26% shares are validly tendered in the Offer	Number of shares assuming 0% shares are validly tendered in the Offer	% of shareholding assuming 26% shares are validly tendered in the Offer	% of shareholding assuming 0% shares are validly tendered in the Offer
Mr. Bikramjit Ahluwalia	Yes	2,949,312	40.962%	1,580,132	0	21.946%	0.0%
Ms. Rohini Ahluwalia	Yes	469,710	6.524%	0	0	0%	0.0%
M/s Ahluwalia Builders & Development Group Private Limited	Yes	119,000	1.653%	0	0	0%	0.0%
M/s Tidal Securities Private Limited	Yes	281,588	3.911%	0	0	0%	0.0%
M/s Capricon Industrials Limited	Yes	258,000	3.583%	0	0	0%	0.0%
Mr. Shobhit Uppal	Yes	20,500	0.285%	0	0	0%	0.0%
Mr. Vikas Ahluwalia	Yes	20,000	0.278%	0	0	0%	0.0%
Ms. Rachna Uppal	Yes	4,010	0.056%	0	0	0%	0.0%
Ms. Sudershan Walia	Yes	709,610	9.855%	0	0	0%	0.0%
Ms. Mukta Ahluwalia	Yes	10	0%	0	0	0%	0.0%
Ms. RamPyari	Yes	31,565	0.438%	0	0	0%	0.0%
Ms. Pushpa Rani	Yes	223,774	3.108%	0	0	0%	0.0%
Ms. Raman Pal	Yes	21,126	0.293%	0	0	0%	0.0%
Total		**5,108,205**	**70.946%**	**1,580,132**	**0**	**21.946%**	**0.0%**

5. Target Company

5.1 **Name**: Ahlcon Parenterals (India) Limited.

5.2 **Registered office**: 4, Community Centre, Saket, New Delhi-110017, India.

5.3 **Exchanges where the Equity Shares of the Target Company are listed with Scrip Code**: The Equity Shares of the Target Company are listed on the Delhi Stock Exchange Association Limited (Scrip code: 101237), The Calcutta Stock Exchange Limited (Scrip code: 11084), Jaipur Stock Exchange Limited (Scrip code: 294) and Bombay Stock Exchange Limited (Scrip code: 524448).

6. Other details

6.1 Further details of the Offer shall be published by March 29, 2012 in the Detailed Public Statement issued in terms of regulation 13(4) of the SEBI (SAST) Regulations, 2011 which Detailed Public Statement will be published as required by regulation 14(3) of the SEBI (SAST) Regulations, 2011 in all editions of any one English national daily newspaper with wide circulation, one Hindi national daily newspaper with wide circulation, and one regional language daily newspaper with wide circulation in Delhi, India being the place where the registered office of the Target Company is situated, and one regional language daily newspaper in Mumbai, India being the place of the stock exchange where the maximum volume of trading in the Equity Shares of the Target Company was recorded during the sixty trading days preceding the date of this PA.

6.2 The Acquirer and the PAC undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations, 2011 and have adequate financial resources to meet their obligations under the SEBI (SAST) Regulations, 2011.

6.3 This PA is not being issued pursuant to a competing offer in terms of regulation 20 of the SEBI (SAST) Regulations, 2011. The Offer is not conditional upon any minimum level of acceptance in terms of regulation 19(1) of the SEBI (SAST) Regulations, 2011.

6.4 Completion of the Offer and the underlying transaction as envisaged under SPA is subject to receipt of statutory approval from the Foreign Investment Promotion Board and Reserve Bank of India (if any required) and satisfaction of the conditions precedent set out in the SPA.

Issued by the Manager to the Offer on behalf of B Braun Singapore PTE. Limited and B Braun Melsungen AG

Deutsche Equities India Private Limited
SEBI Registration Number: INM000010833

Place: Mumbai
Date: March 21, 2012